

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. (IB)-178(PB)/2017

IN THE MATTER OF:

Mussadi Lal Kishan Lal

.....Petitioner

v.

Ram Dev Int. Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Ms. Radhika Gupta, Advocate

ORDER

The affidavit of service filed by the petitioner shows that the service could not be effected on the address of registered office as it was in 2013. The Registered office address has been obtained from the certificate of incorporation dated 30.03.2013 which is more than four years old.

Learned counsel has prayed and is granted time to study the master data from the website of Ministry of Corporate Affairs which would have latest address and even the e-mail of the respondent and then serve respondents on that address.

List for further consideration on 13.09.2017.

59  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

-Sd-  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

10.08.2017

Vineet